

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.301/2002.

Friday this the 4th day of June 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

S.Ranganatha Iyer,
S/o Late G.Subramania Iyer,
Kollarakarattu Madom, Kallampallym, Medical College P.O.,
Thiruvananthapuram-11. Applicant

(By Advocate Ms.Hema Ananthakrishnan)

Vs.

1. Union of India represented by
Secretary, Ministry of Communication, New Delhi.
2. Chief Postmaster General,
Smt.Indira Krishnakumar,
C/o Office of the Chief Postmaster General,
Kerala Circle, Thiruvananthapuram-695 033.
3. Director of Postal Services V.Rangarajan,
C/o Chief Postmaster General's Office,
Thiruvananthapuram-695 033.
4. Assistant Director Staff,
N.G.K.Nair, C/o Chief Postmaster
General's Office,
Thiruvananthapuram -695 033. Respondents

(By Advocate Ms.Rajeswari A., ACGSC).

The application having been heard on 4.6.2004,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

When the matter came up before the Bench, learned counsel for the applicant submitted that the reliefs sought for by the applicant have been granted and he does not want to process the O.A. any further. The O.A. has become infructuous and the same is dismissed as not pressed. In the circumstance, no order as to costs.

Dated the 4th June 2004.

H.P.DAS
ADMINISTRATIVE MEMBER

K.V.SACHIDANANDAN
JUDICIAL MEMBER

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